

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 634/(MAH)/2017
M.A. No. 694/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2018

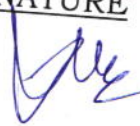
NAME OF THE PARTIES:

Gemini Biotech Pvt. Ltd.

V/s

Registrar of Companies, Pune

SECTION OF THE COMPANIES ACT: 248(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	MILIND KOLHATKAR	DIRECTOR	

ORDER

M.A. No. 694/2017 IN C.P. No. 634/248(1)/NCLT/MB/MAH/2017

1. The Applicant is present in person.
2. The Applicant moved this M.A. No. 694/2017. Heard the Applicant.
3. The grievance of the Applicant is that even after the Orders passed by this Bench the HDFC Bank, Kothrud Branch, Pune has not complied with the directions and unable to operate the Bank account.
4. Vide an Order dated 14.11.2017 Page 17 para 4 an Interim Relief was granted and HDFC Bank, Kothrud Branch, Pune was directed to allow the operation of the Bank Account and the Petitioner was allowed to withdraw not more than Rupees Ten Lakhs till further Orders.
5. The Applicant has stated that the HDFC Bank has not complied with the said directions.
6. Thereafter on hearing the Petitioner a detailed Order was passed dated 10.12.2017 directing the ROC to give effect of the Order and to restore the name of the Company within 15 days after compliance of the directions.

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M.A. No. 694/2017 IN C.P. No. 634/248(1)/NCLT/MB/MAH/2017

7. The Applicant has placed on record the information downloaded from the MCA Portal of 26.12.2017, according to which, the status of the Company is shown as "Active".
8. Even on submission of the Order of this Bench and the information as procured from the MCA Portal, the bank has issued a Letter dated 27.12/2017 placing certain conditions for unblocking of the HDFC Bank, Current Account No. 01492560002747, Mayur Colony, Kothrud Branch, Pune in the name of Gemini Biotech Private Limited.
9. Once an Order has been passed by this Bench and the status of the Company is shown as "Active" the Bank Authorities are not required to issue further conditions.
10. A Show Cause Notice is issued in the name of the Branch Manager Ms. Swati Shaligram, Kothrud Branch, Pune that why Contempt Proceedings should not be issued for non-compliance of the directions of this Bench.
11. The Branch Manager Ms. Swati Shaligram, Kothrud Branch, Pune is directed to be present on the next date of hearing.
12. The ROC, Pune is directed to serve the copy of this Order personally on the Branch Manager.
13. The Registry shall communicate this Order to the ROC, Pune for compliance.
14. The matter is now listed for hearing on **17.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)
02.01.2018
aah

Sd/-

M.K. SHRAWAT
Member (Judicial)